

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Special Bench (Video Conference)**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)  
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 02.12.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>CP No. 48/241/HDB/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Girija Builders Private Limited</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>R. Yasoda Rao</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Girija Builders Private Limited</b>
<b>UNDER SECTION</b>	<b>241</b>

**ORDER**

Mr. S. Chidambaram, Learned Counsel for the Petitioner present.

Representing counsel on behalf of Respondent No. 1 to 4 appeared.

Proof of service filed is not in respect of the hearing slated for this date. Ms. Sandhya Rani, Learned Counsel present and states that she will file vakalat for Respondent No.5 today. Counsel shall follow the procedure of filing vakalat. Hence, for counter two weeks’ time is granted. Meanwhile, applicant shall take notice to the Respondents No. 6 to 8 and file proof of service by next hearing date.

The matter is adjourned to 20.12.2022.

Sd/-  
**MEMBER TECHNICAL**

Sd/-  
**MEMBER JUDICIAL**